

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No. 304/2001

Date of order: 17.7.2001

Kirti Kumar, S/o late Sh. Phool Chandji, working as  
Chief Goods Superintendent, Agra.

...Applicant.

Vs.

1. Union of India through the General Manager, W.Rly,  
Churchgate, Mumbai.
2. The Sr. Divisional Commercial Manager (Est.), W.Rly,  
Kota Division, Kota.
3. Jitendra Kumar Agarwal, Chief Viilance Inspector,  
Kota Division, at present posted at Ratlam.

...Respondents

Mr. Shiv Kumar : Counsel for applicant

CORAM:

Hon'ble Mr. S.K. Agarwal, Judicial Member.

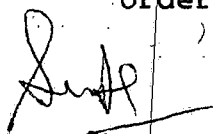
PER HON'BLE MR S.K. AGARWAL, JUDICIAL MEMBER.

The applicant has challenged the order of transfer by which the applicant has been transferred from Yamuna Brij to Ajmer Division. The order appears to have been issued by DRM Kota.

2 As per Rule 6 of the CAT (Procedure) Rules, 1987, an application shall ordinarily be filed by an applicant with the Registrar of the Bench within whose jurisdiction-

- (i) the applicant is posted for the time being, or
- (ii) the cause of action, wholly or in part, has arisen.

3. In view of the provisions as above, the applicant may either to file an application with the Registrar of the Bench in whose jurisdiction, the applicant is posted or before the Registrar of Principal Bench subject to the orders under Sec.25 of the Act.



4. The applicant in this O.A is posted at Yamuna Brij which is within the jurisdiction of Allahabad Bench of the Tribunal, therefore, this Tribunal has no jurisdiction to entertain this O.A.

5. Therefore, the case file may be returned to the applicant for filing the same before the Court of competent jurisdiction.

  
(S.K. Agarwal)

Member (J).